

HIGH COURT FOR THE STATE OF TELANGANA

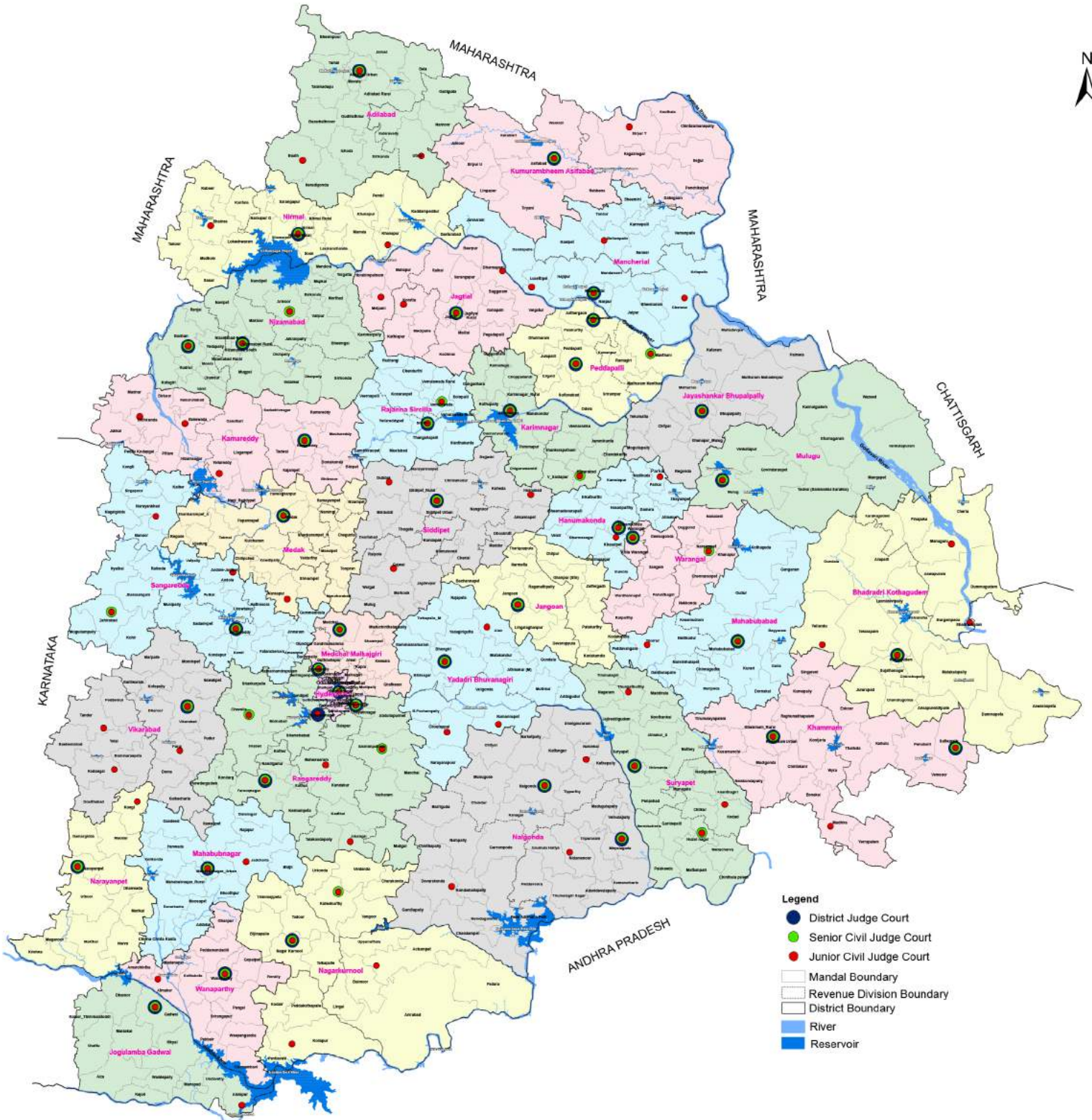
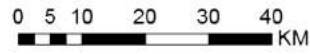
REORGANIZATION OF JUDICIAL DISTRICTS IN THE STATE OF TELANGANA



VIKARABAD JUDICIAL DISTRICT



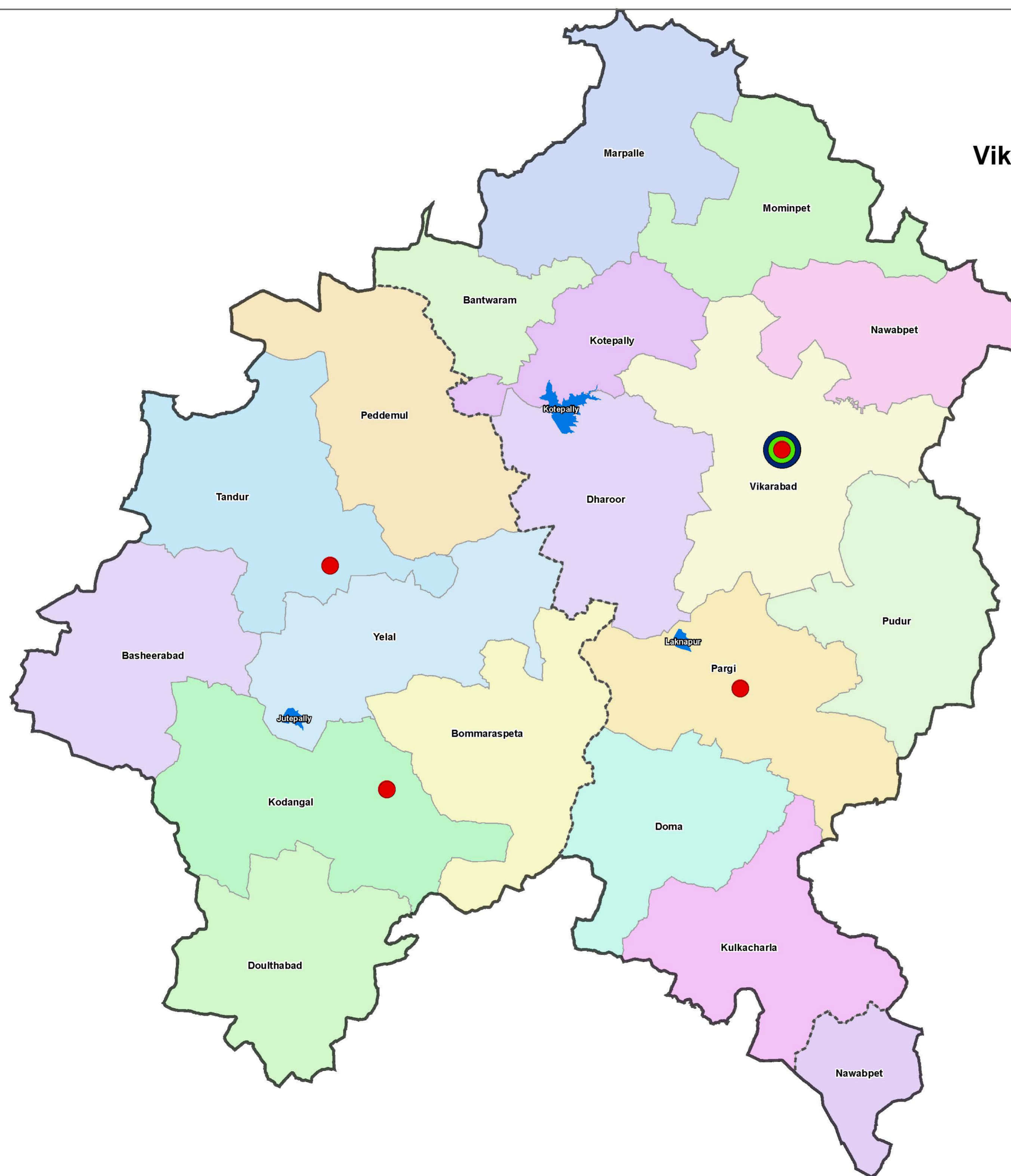
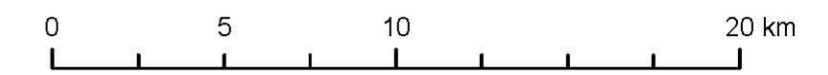
Judicial Districts Map Telangana State




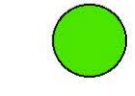







Judicial Districts Map

Vikarabad District, Telangana State



Court Type

-  District Judge Court
-  Senior Civil Judge Court
-  Junior Civil Judge Court
-  Revenue Divisions
-  District Boundary
-  Reservoir
-  River



**GOVERNMENT OF TELANGANA
ABSTRACT**

Courts – Vikarabad District – Establishment of District Court at Vikarabad District consequent upon approval of High Court for establishment of 33 Judicial Districts Co-terminus with 33 Revenue Districts - Notifying the local limits of jurisdiction under Telangana Civil Courts Act, 1972 & Code of Criminal Procedure, 1973 – Amendment - Notification - Orders – Issued.

LAW (LA, LA& J-HOME-COURTS.A2) DEPARTMENT

G.O.Ms.No. 77

Dated: 01-06-2022

Read the following:-

1. G.O.Ms.No.47 Law (LA, LA&J–Home–Courts.A2) Department, Dated:17.05.2022.
2. From the Registrar General, High Court for the State of Telangana at Hyderabad, Letter Roc.No.346/E1/2021, Dated: 27-05-2022.

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ORDER:

In the circumstances stated by the Registrar General, High Court for the State of Telangana at Hyderabad in the letter 2nd read above, and in supersession of the orders issued vide G.O.Ms.No.47, Law (LA, LA&J–Home–Courts.A2) Department, dt:17.05.2022, the Government of Telangana hereby issues the following Notifications under Telangana Civil Courts Act, 1972 and Code of Criminal Procedure, 1973, which shall be published in Extraordinary Issue of the Telangana Gazette, dated: -06-2022 and shall come into force with effect from 02-06-2022.

I. Under Telangana Civil Courts Act, 1972

NOTIFICATION – I

In exercise of the powers conferred under sub-section (1) of Section 10 and Section 11 of Telangana Civil Courts Act, 1972 (Act No. 19 of 1972), the Government of Telangana, after consultation with the High Court for the State of Telangana and in supersession of all previous notifications on the subject, hereby establishes a District Court for Vikarabad District with a District Judge, Additional District Judges comprising the Revenue Divisions of Vikarabad and Tandur with effect on and from the date the Officer posted as District Judge assumes charge.

NOTIFICATION – II

In exercise of the powers conferred under sub-section (1) of Section 12 of Telangana Civil Courts Act, 1972 (Act No.19 of 1972), the Government of Telangana, after consultation with the High Court for the State of Telangana and in supersession of all previous notifications on the subject, hereby directs that the following Courts already functioning in the erstwhile District of Rangareddy shall be deemed to have been established in the District of Vikarabad from the date of establishment of the District Court for the District of Vikarabad.

1. The Senior Civil Judge's Court, Vikarabad.
2. The Junior Civil Judge's Court, Vikarabad.
3. The Junior Civil Judge's Court, Tandur
4. The Junior Civil Judge's Court, Parigi
5. The Junior Civil Judge's Court, Kodangal

NOTIFICATION – III

In exercise of the powers conferred under sub-section (1) of Section 15 of Telangana Civil Courts Act, 1972 (Act No.19 of 1972), the Government of Telangana, after consultation with the High Court for the State of Telangana and in supersession of all previous notifications on the subject, hereby directs that with effect on and from the date of establishment of the District Court, Vikarabad District the Courts mentioned in Column No.(1) of the Scheduled below shall have and exercise jurisdiction over the areas mentioned in Column No.(2) thereof.

(PTO)

SCHEDULE

NAME OF THE COURT (1)	AREA OVER WHICH IT EXERCISE JURISDICTION (2)
District Court, Vikarabad Vikarabad District	Original and Appellate Jurisdiction over the entire area comprising the Revenue District of Vikarabad as constituted in G.O.Ms.No.248, Revenue (DA-CMRF) Department, dated 11.10.2016 and as amended vide G.O.Ms.No.20, Revenue (DA-CMRF) Department, dated 24.01.2017, G.O.Ms.No.307, Revenue (DA) Department, dated 28.07.2021 and G.O.Ms.No.38, Revenue (DA) Department, dated 24.04.2021.
Subordinate Judges Court, Vikarabad, Vikarabad District	Original Jurisdiction over the entire area comprising the Revenue District of Vikarabad as constituted in G.O.Ms.No.248, Revenue (DA-CMRF) Department, dated 11.10.2016 and as amended vide G.O.Ms.No.20, Revenue (DA-CMRF) Department, dated 24.01.2017, G.O.Ms.No.307, Revenue (DA) Department, dated 28.07.2021 and G.O.Ms.No.38, Revenue (DA) Department, dated 24.04.2021.

NOTIFICATION – IV

In exercise of the powers conferred under sub-section (1) of Section 21 of Telangana Civil Courts Act, 1972 (Act No.19 of 1972), the Government of Telangana, after consultation with the High Court for the State of Telangana, hereby appoints Vikarabad as the place of sittings of the District Court, Additional District Court at Vikarabad and the place of sitting of the Subordinate Judge's Court at Vikarabad.

NOTIFICATION – V

In exercise of the powers conferred under sub-section (1) of Section 15 and Section 21 of Telangana Civil Courts Act, 1972 (Act No.19 of 1972), the Government in consultation with the High Court for the State of Telangana, hereby specifies that with effect on and from the date of establishment of the District Court Vikarabad District the Court of Junior Civil Judge shown in Column No.(2) of the Table below shall be deemed to function within Vikarabad District and continue to be located at the places shown against each of them in the corresponding entry in Column No.(3) and shall have and exercise jurisdiction over the areas mentioned in Column No.(4) thereof.

S.No.	Designation of Court	Location	Area over which the Court exercises jurisdiction
(1)	(2)	(3)	(4)
1	Junior Civil Judge	Vikarabad	Over the entire Revenue Mandals of Vikarabad, Marpelle, Mominpet, Nawabpet, Dharur, Bantwaram and Kotepally
2.	Junior Civil Judge	Parigi	Over the entire Revenue Mandals of Parigi, Pudur, Doma, Chowdapur and Kulakcharla,
3.	Junior Civil Judge	Tandur	Over the entire Revenue Mandals of Tandur, Peddamul, Yelal, and Basheerabad
4	Junior Civil Judge	Kodangal	Over the entire Revenue Mandals of Kodangal, Bommaraspeta, Dudyal and Doulthabad

II. Under Code of Criminal Procedure, 1973

Notification – I

In exercise of the powers conferred under Section 7 of the Code of Criminal Procedure, 1973, the Government of Telangana, after consultation with the High Court for the State of Telangana and in supersession of all previous notifications on the subject, hereby directs that with effect from date of establishment of a District Court for Vikarabad District, there shall be a Sessions Division called Vikarabad Sessions Division, comprising the Revenue Divisions of Vikarabad and Tandur, with effect from the said date, the Sessions Division of erstwhile Rangareddy District shall cease to exist.

Notification – II

In exercise of the powers conferred under sub-section (1) of the Section 9 of the Code of Criminal Procedure, 1973, the Government of Telangana, hereby establishes a Court of Sessions for Vikarabad Sessions Division with effect from date of the establishment of a District Court for Vikarabad District.

Notification – III

In exercise of the powers conferred under sub-section (1) of Section 11 of the Code of Criminal Procedure, 1973, the Government of Telangana after consultation with the High Court for the State of Telangana, hereby directs that the Courts of Judicial Magistrates of First Class already functioning at the under mentioned places shall be deemed to have been established as the Courts of Judicial Magistrate of First Class at the respective places in the Revenue District of Vikarabad with effect from the date of establishment of the Sessions Division for Vikarabad District.

1. Judicial Magistrate of First Class, Vikarabad
2. Judicial Magistrate of First Class, Tandur
3. Judicial Magistrate of First Class, Parigi
4. Judicial Magistrate of First Class, Kodangal

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF TELANGANA)

NANDIKONDA NARSING RAO
SECRETARY TO GOVERNMENT
LEGAL AFFAIRS, LEGISLATIVE AFFAIRS & JUSTICE

To

The Registrar General, High Court for the State of Telangana at Hyderabad.
The Commissioner of Printing, Stationery and Stores Purchase, Hyderabad for
publication of the Notification in the Telangana Gazette Extraordinary and send
40 copies directly to the High Court for the State of Telangana at Hyderabad.

Copy to:-

The PS to Secretary to CM.
The PS to Minister (Law and Courts).
The PS to Chief Secretary.
The PS to Secretary to Law Department.
The Law (F) Department.
The Director General of Polices, Telangana, Hyderabad.
The Director of Prosecutions, Telangana, Hyderabad.
All the District Collectors/Superintendent of Police, Telangana.
The Accountant General, Telangana, Hyderabad.
The Pay & Accounts Office, Telangana, Hyderabad
The Director of Treasuries and Accounts, Telangana State, Hyderabad.
All the District Treasury Officers, Telangana.
Sf/Sc.

// FORWARDED :: BY ORDER //

SECTION OFFICER



తెలంగాణ రాజ పత్రము
THE TELANGANA GAZETTE
PART - II EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 109]

HYDERABAD, MONDAY, MAY 30, 2022.

NOTIFICATIONS BY HEADS OF DEPARTMENTS, Etc.

JUDICIAL NOTIFICATIONS

HIGH COURT FOR THE STATE OF TELANGANA, HYDERABAD

HIGH COURT FOR THE STATE OF TELANGANA - CREATION OF 33 REVENUE DISTRICTS IN THE STATE BY THE GOVERNMENT OF TELANGANA IN PLACE OF 10 REVENUE DISTRICTS - JUDICIAL NOTIFICATIONS ISSUED BY THE HIGH COURT.

[Memo No. 5712/Courts A2/2022-1, Home (Courts), Dated: 30th May, 2022.]

JUDICIAL NOTIFICATION - II

In exercise of the powers conferred Under Sub-Section (1) of Section 14 of the Code of Criminal Procedure, 1973, the High Court for the State of Telangana hereby directs that the Courts of Judicial Magistrates of First Class (Junior Civil Judges Courts) mentioned in column (2) below and functioning at the places noted against them in Column (3) shall have and exercise jurisdiction over the areas mentioned in column (4) of the Schedule hereunder within the Sessions Division of Vikarabad from the date of establishment of the said Sessions Division.

SCHEDULE

Sl. No.	Designation of the Court	Station	Local area over which it shall exercise jurisdiction
1.	Judicial Magistrates of First Class	Vikarabad	Over the entire Revenue Mandals of Vikarabad, Marpelle, Mominpet, Nawabpet, Dharur, Kotepally and Bantwaram as reconstituted in the district of Vikarabad.
2.	Judicial Magistrates of First Class	Tandur	Over the entire Revenue Mandals of Tandur, Peddamul, Yelal, and Basheerabad, as reconstituted in the district of Vikarabad.
3.	Judicial Magistrates of First Class	Parigi	Over the entire Revenue Mandals of Parigi, Pudur, Kulakcherla, Chowdapur and Doma as reconstituted in the district of Vikarabad.
4.	Judicial Magistrates of First Class	Kodangal	Over the entire Revenue Mandals of Kodangal, Bommaraspet, Dudyal and Dowlathabad as reconstituted in the district of Vikarabad.

Hyderabad,
27-05-2022.

(Sd/-),
Registrar General
High Court for the State of Telangana.

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తెలంగాణ రాజ పత్రము
THE TELANGANA GAZETTE
PART-II EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 105]

HYDERABAD, MONDAY, MAY 23, 2022.

NOTIFICATIONS BY HEADS OF DEPARTMENTS, Etc.,

JUDICIAL COURTS

HIGH COURT FOR THE STATE OF TELANGANA

CREATION OF 33 REVENUE DISTRICTS IN THE STATE BY THE GOVERNMENT OF TELANGANA IN PLACE OF 10 REVENUE DISTRICTS - REQUEST OF THE GOVERNMENT TO CARVE OUT JUDICIAL DISTRICTS CO-TERMINUS WITH REVENUE DISTRICTS.

[Memo No.5496/Courts.A2/2022-1, Home (COURTS.A), Dated : 23rd May, 2022.]

APPOINTMENT OF ASSISTANT SESSIONS JUDGES TO BE THE
CHIEF JUDICIAL MAGISTRATES

Roc No. 346/E1/2021. In exercise of the powers conferred Under Sub-Section (1) of Section 12 of the Code of Criminal Procedure, 1973, (Central Act II of 1974) and in supersession of the earlier notification issued on the subject, the High Court for the State of Telangana here by appoints with effect from 02-06-2022, the Senior Civil Judge-cum-Assistant Sessions Judges mentioned in column 2 of the table below who are Judicial Magistrate of First Class, in their respective Districts shown in Column 3 thereof and confers on them all the powers of the Chief Judicial Magistrates under the said Code or Under any other Law from the time being in force.

Sl. No.	DESIGNATION OF THE OFFICERS APPOINTED AS THE CHIEF JUDICIAL MAGISTRATES		DISTRICT FOR WHICH APPOINTED AS CHIEF JUDICIAL MAGISTRATE
1	2		3
1.	Senior Civil Judge-Cum-Assistant Sessions Judge, Adilabad	:	Chief Judicial Magistrate, Adilabad
2.	Senior Civil Judge-Cum-Assistant Sessions Judge, Kumuram Bheem (Asifabad)	:	Chief Judicial Magistrate, Kumuram Bheem
3.	Senior Civil Judge-Cum-Assistant Sessions Judge, Mancherial	:	Chief Judicial Magistrate, Mancherial

Sl. No.	DESIGNATION OF THE OFFICERS APPOINTED AS THE CHIEF JUDICIAL MAGISTRATES	DISTRICT FOR WHICH APPOINTED AS CHIEF JUDICIAL MAGISTRATE
1	2	3
4.	Senior Civil Judge-Cum-Assistant Sessions Judge, Nirmal	: Chief Judicial Magistrate, Nirmal
5.	Senior Civil Judge-Cum-Assistant Sessions Judge, Karimnagar	: Chief Judicial Magistrate, Karimnagar
6.	Senior Civil Judge-Cum-Assistant Sessions Judge, Jagtial	: Chief Judicial Magistrate, Jagtial
7.	Senior Civil Judge-Cum-Assistant Sessions Judge, Peddapalli	: Chief Judicial Magistrate, Peddapalli
8.	Senior Civil Judge-Cum-Assistant Sessions Judge, Rajanna Sircilla	: Chief Judicial Magistrate, Rajanna Sircilla
9.	Senior Civil Judge-Cum-Assistant Sessions Judge, Khammam	: Chief Judicial Magistrate, Khammam
10.	Senior Civil Judge-Cum-Assistant Sessions Judge, Bhadradi Kothagudem	: Chief Judicial Magistrate, Bhadradi Kothagudem
11.	Senior Civil Judge-Cum-Assistant Sessions Judge, Nizamabad	: Chief Judicial Magistrate, Nizamabad
12.	Senior Civil Judge-Cum-Assistant Sessions Judge, Kamareddy	: Chief Judicial Magistrate, Kamareddy
13.	Senior Civil Judge-Cum-Assistant Sessions Judge, Medak	: Chief Judicial Magistrate, Medak
14.	Senior Civil Judge-Cum-Assistant Sessions Judge, Sangareddy	: Chief Judicial Magistrate, Sangareddy
15.	Senior Civil Judge-Cum-Assistant Sessions Judge, Siddipet	: Chief Judicial Magistrate, Siddipet
16.	Senior Civil Judge-Cum-Assistant Sessions Judge, Mahabubnagar	: Chief Judicial Magistrate, Mahabubnagar
17.	Senior Civil Judge-Cum-Assistant Sessions Judge, Wanaparthy	: Chief Judicial Magistrate, Wanaparthy
18.	Senior Civil Judge-Cum-Assistant Sessions Judge, Nagarkurnool	: Chief Judicial Magistrate, Nagarkurnool
19.	Senior Civil Judge-Cum-Assistant Sessions Judge, Jogulamba Gadwal	: Chief Judicial Magistrate, Jogulamba Gadwal
20.	Senior Civil Judge-Cum-Assistant Sessions Judge, Narayanpet	: Chief Judicial Magistrate, Narayanpet
21.	Senior Civil Judge-Cum-Assistant Sessions Judge, Nalgonda	: Chief Judicial Magistrate, Nalgonda
22.	Senior Civil Judge-Cum-Assistant Sessions Judge, Suryapet	: Chief Judicial Magistrate, Suryapet
23.	Senior Civil Judge-Cum-Assistant Sessions Judge, Yadadri Bhuvanagiri	: Chief Judicial Magistrate, Yadadri Bhuvanagiri

Sl. No.	DESIGNATION OF THE OFFICERS APPOINTED AS THE CHIEF JUDICIAL MAGISTRATES		DISTRICT FOR WHICH APPOINTED AS CHIEF JUDICIAL MAGISTRATE
1	2		3
24.	Senior Civil Judge-Cum-Assistant Sessions Judge, L.B.Nagar	:	Chief Judicial Magistrate, Rangareddy
25.	Senior Civil Judge-Cum-Assistant Sessions Judge, Vikarabad	:	Chief Judicial Magistrate, Vikarabad
26.	Senior Civil Judge-Cum-Assistant Sessions Judge, Malkajigiri	:	Chief Judicial Magistrate, Medchal
27.	Senior Civil Judge-Cum-Assistant Sessions Judge, Warangal (Hanumakonda District)	:	Chief Judicial Magistrate, Hanumakonda District
28.	Senior Civil Judge-Cum-Assistant Sessions Judge, Warangal	:	Chief Judicial Magistrate, Warangal
29.	Senior Civil Judge-Cum-Assistant Sessions Judge, Bhupalpalli	:	Chief Judicial Magistrate, Jayashankar Bhupalpalli
30.	Senior Civil Judge-Cum-Assistant Sessions Judge, Jangoan	:	Chief Judicial Magistrate, Jangoan
31.	Senior Civil Judge-Cum-Assistant Sessions Judge, Mahabubabad	:	Chief Judicial Magistrate, Mahabubabad
32.	Senior Civil Judge-Cum-Assistant Sessions Judge, Mulug	:	Chief Judicial Magistrate, Mulug

Hyderabad,
23-05-2022.

(Sd/-)
Registrar General
High Court for the State of Telangana.

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తెలంగాణ రాజ పత్రము
THE TELANGANA GAZETTE
PART - II EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 100]

HYDERABAD, TUESDAY, MAY 17, 2022.

NOTIFICATIONS BY HEADS OF DEPARTMENTS, Etc.,

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JUDICIAL NOTIFICATIONS

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

HIGH COURT FOR THE STATE OF TELANGANA - COURTS - CRIMINAL - PLACE OF SITTING OF SESSIONS COURT, APPOINTMENT OF JUDICIAL MAGISTRATE OF FIRST CLASS AND APPOINTMENT OF CHIEF JUDICIAL MAGISTRATES IN THE NEW JUDICIAL DISTRICTS CO-TERMINUS WITH REVENUE DISTRICTS.

[Memo No.5005/Courts. A2/2022-1 Home Courts. A, Dated 17-05-2022.]

JUDICIAL NOTIFICATION - I

In exercise of the powers conferred Under Sub-section (6) of the Section 9 of the Code of Criminal Procedure, 1973, the High Court for the State of Telangana hereby directs that the Court of Session for the Vikarabad Sessions Division shall ordinarily hold its sitting at Vikarabad until further orders.

JUDICIAL NOTIFICATION - II

In exercise of the powers conferred Under Sub-Section (1) of Section 14 of the Code of Criminal Procedure, 1973, the High Court for the State of Telangana hereby directs that the Courts of Judicial Magistrates of First Class (Junior Civil Judges Courts) mentioned in column(2) below and functioning at the places noted against them in Column (3) shall have and exercise jurisdiction over the areas mentioned in column (4) of the Schedule hereunder within the Sessions Division of Vikarabad from the date of establishment of the said Sessions Division.

SCHEDULE

Sl. No.	Designation of the Court	Station	Local area over which it shall exercise jurisdiction
1.	Judicial Magistrates of First Class	Vikarabad	Over the entire Revenue Mandals of Vikarabad, Marpelle, Mominpet, Nawabpet, Pudur, Kulakcherla, Chowdapur and Doma as reconstituted in the district of Vikarabad.
2.	Judicial Magistrates of First Class	Tandur	Over the entire Revenue Mandals of Tandur, Peddamul, Yelal, Kodangal, Bommaraspet, Basheerabad, Dowlathabad and Dudyal as reconstituted in the district of Vikarabad.
3.	Judicial Magistrates of First Class	Parigi	Over the entire Revenue Mandals of Parigi, Dharur, Kotepally and Bantwaram as reconstituted in the district of Vikarabad.

Hyderabad,
06-05-2022.

(Sd/-),
Registrar General,
High Court for the State of Telangana.



తెలంగాణ రాజ పత్రము
THE TELANGANA GAZETTE
PART-I EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 368]

HYDERABAD, TUESDAY, OCTOBER 11, 2016.

NOTIFICATIONS BY GOVERNMENT

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REVENUE DEPARTMENT
(DA-CMRF)

FORMATION/RE-ORGANIZATION OF DISTRICT, REVENUE DIVISIONS AND MANDALS IN
VIKARABAD DISTRICT - FINAL NOTIFICATION.

[G.O.Ms.No. 248, Revenue (DA-CMRF), 11th October, 2016.]

NOTIFICATION
Form II

In exercise of the powers conferred under Section 3 of the Telangana Districts (Formation) Act, 1974, the Governor of Telangana, in the interests of better administration and development of the area concerned, after taking into consideration of the objections and suggestions received from various people and public representatives, by altering the boundaries of existing District(s), i.e., as specified in Section 3 of the Central Act No. 6 of 2014 and its Revenue Divisions and Mandals and Villages, do hereby notify, the new District, Revenue Divisions and Mandals and Villages as specified in the Schedules below, with effect from 11.10.2016.

Formation of new District, Revenue Divisions, Mandals and Villages will not have any effect on the existing elected bodies of Zilla Parishads, Mandal Parishads and Gram Panchayats and their jurisdiction over the areas covered by the existing districts, as specified in Section 3 of the Central Act No. 6 of 2014 till the new ZPs, MPs and GPs are constituted, in accordance with law.

Schedule - I							
Vikarabad District							
Sl. No	Name of the District	Name of the Revenue Division including new Revenue Division	Mandals in the District including New Mandals	Name of the Erstwhile District	Name of the Erstwhile Revenue Division		
1	2	3	4	5	6		
1	Vikarabad*	Vikarabad	Marpalle	Rangareddy	Vikarabad		
2			Mominpet				
3			Nawabpet				
4			Vikarabad				
5			Pudur				
6			Kulkacherla		Chevella		
7			Doma				
8			Pargi				
9			Dharur				
10			Kotepally *				
11			Bantwaram		Vikarabad		
12		Tandur*	Peddemul	Mahaboobnagar	Narayanpet		
13			Yelal				
14			Kodangal				
15			Bommaraspeta				
16			Basheerabad				
17			Doulthabad			Rangareddy	Vikarabad
18			Tandur				

VIKARABAD JUDICIAL DISTRICT

S.No.	Present Nomenclature of the Court	Present Place of Sitting	Nomenclature of the Court w.e.f, 02.06.2022	Place of Sitting w.e.f., 02.06.2022
1	XII Additional District and Sessions Judge,	Vikarabad, Ranga Reddy District.	Principal District and Sessions Judge,	Vikarabad, Vikarabad District
2	III Special Sessions Judge for Fast tracking the cases relating to Atrocities against Women-cum-XIX Additional District and Sessions Judge	Rangareddy District at Vikarabad.	I Additional District and Sessions Judge-cum-Special Sessions Judge for Fast tracking the cases relating to Atrocities against Women.	Vikarabad, Vikarabad District
Senior Civil Judge Courts				
1	Senior Civil Judge,	Vikarabad, Rangareddy District	Senior Civil Judge -cum- Assistant Sessions Judge	Vikarabad, Vikarabad District
Junior Civil Judge Courts				
1	Principal Junior Civil Judge-cum-Judicial Magistrate of First Class,	Vikarabad.	Principal Junior Civil Judge-cum-Judicial Magistrate of First Class.	Vikarabad, Vikarabad District
2	I Additional Junior Civil Judge-cum-I	Vikarabad.	I Additional Junior Civil Judge-cum-	Vikarabad,

	Additional Judicial Magistrate of First Class		I Additional Judicial Magistrate of First Class,	Vikarabad District
3	Junior Civil Judge-cum- Judicial Magistrate of First Class,	Pargi.	Junior Civil Judge-cum- Judicial Magistrate of First Class, Pargi, Vikarabad District.	Pargi.
4	Junior Civil Judge-cum- Judicial Magistrate of First Class,	Tandur.	Junior Civil Judge-cum- Judicial Magistrate of First Class, Tandur, Vikarabad District.	Tandur.
5	Principal Junior Civil Judge-cum- Judicial Magistrate of First Class,	Kodangal, Mahabubnagar District.	Principal Junior Civil Judge-cum- Judicial Magistrate of First Class,	Kodangal, Vikarabad District.